

COMPETITION COMMISSION OF INDIA

Measures in view of threat of CORONAVIRUS / COVID -19 pandemic

In continuation to the public notice issued on 23rd March, 2020 on “*Measures in view of threat of CORONAVIRUS / COVID-19 pandemic*” and in view of the Order dated 24th March, 2020 of the Ministry of Corporate Affairs, the office of CCI will remain closed until 14th April, 2020. However, in the meantime:

- (a) the parties can electronically file combination notices under Green Channel (Regulation 5A of the Combination Regulations) at comb.registry@cci.gov.in, between 10:00 AM and 5:00 PM, Monday to Friday. The fees shall be paid through Electronic Clearance Service by direct remittance to the Competition Commission of India (Competition Fund), Account No. 1988002100187687 with Punjab National Bank, Bhikaji Cama Place, New Delhi- 110066. Soft copies of proof of payment/ confirmation of credit shall also be attached. Dates for filing hard copies of the notice and submissions shall be notified in due course;
- (b) the Commission would endeavor to process the combination notices filed till 20th March, 2020 under Sections 6 and 20 of the Act subject to the availability of necessary information and material. The Parties are advised to cooperate and furnish all relevant information;
- (c) all the matters listed for hearings upto 14th April, 2020 shall stand adjourned and fresh date(s) of hearing will be notified in due course;
- (d) all filings or compliances due on or before 14th April, 2020 in respect of pending cases (Sections 3 and 4) shall remain suspended and fresh dates will be notified in due course; and
- (e) all other filings, submissions and proceedings under the Act and regulations made there-under, including those before the Director General shall remain suspended till 14th April, 2020.

(Secretary)
30.03.2020
